

has already been made. The Central Water and Power Commission are at present engaged on assessment basinwise of these resources.

The Geological Survey of India are conducting reconnaissance surveys as well as geological, hydro-geological and geophysical investigations to make regional ground-water inventories. In suitable areas the Exploratory Tubewells Organisation of the Ministry of Food and Agriculture have been carrying out detailed ground-water exploration. About 70,000 sq. miles have already been covered by this Organisation. In addition, several States have also set up investigation cells for similar works.

429. [Transferred to the 2nd December, 1968].

THERMAL STATION AT TUTICORIN

430. **SHRI T. V. ANANDAN** : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the proposal for a Thermal Station in the public sector at Tuticorin (Madras State) has been finalised ;

(b) if so, whether it will be included in the Fourth Five Year Plan period ; and

(c) if not, what is the reason therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD) : (a) to (c) After considering the Madras Government's proposal for the installation of a thermal power station at Tuticorin in all its aspects, the Technical Advisory Committee Irrigation, Flood Control and Power Projects, recommended that from economic consideration it would be desirable to augment the capacity of the Ennore thermal power station. This recommendation was accepted by the State Government who have submitted a project report for the extension of Ennore thermal power station which is under examination. Meantime, the Planning Commission has conveyed its approval in principle to the proposed scheme for extension of the Ennore thermal station.

TEMPORARY GOVERNMENT SERVANTS FROM WEST PAKISTAN

431. **SHRI JAIRAMDAS DAULATRAM** : Will the Minister of FINANCE be pleased to state :

(a) the decision taken by Government with regard to the inclusion of the period of temporary Government service by displaced persons from West Pakistan for the purpose of calculating their pension on retirement in India after completing their service ;

(b) the reasons why the maximum period of five years of such temporary service now calculated should not be extended to the full period of such service as most of the displaced persons belong to the low income group ; and

(c) whether a copy of all the orders of Government on the subject will be placed on the Table of the House ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) The decision in regard to counting of temporary service rendered by temporary displaced Government servants in the former provincial Governments of Sind and the N. W. F. P. prior to their migration to India is contained in the Ministry of Finance Office Memorandum No. 16(8)-E V(B)/64 dated the 16th November, 1964.

(b) The ceiling of 5 years service operates only in the cases of those displaced Government servants whose service records were not received from West Pakistan. Since in these cases verification of service cannot be based on their service records, a ceiling of five years service had to be prescribed. There is no such restriction where service records are available.

(c) A copy of O. M. No. 16(8)-E.V(B)/64 dated the 16th November, 1964 is placed on the Table.

[See Appendix LXVI, Annexure No. 30].

MERGER OF D. A. WITH PAY

432. **CHAUDHARY A. MOHAMMAD** :

SHRI B. K. MAHANTI :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken any steps to merge the Dearness Allowance

with the Basic Pay of the Central Government employees ; and

(b) if not, what are the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) and (b) Negotiations on this question with Staff Side representatives of the National Council of the J. C. M. are expected to be resumed soon.

SARVA PRIYA CO-OPERATIVE HOUSE BUILDING SOCIETY

433. **SHRI SURAJ PRASAD :** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the names, designations and addresses of the members of the Executive Committee of the Sarva Priya Co-operative House Building Society, Delhi ;

(b) how many general body meetings of the Society have been during the last two years and when was the last meeting held ; and

(c) whether the members transferred to this society from the Government Employees Sarvodaya Co-operative House Building Society were invited to such meetings ; and if not, why not ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) Name and address Designation

- | | |
|---|-----------|
| 1. Shri Jagdish Kudesia,
C-61, Irwin Road, New
Delhi. | President |
| 2. Shri Uttam Singh
Arora, B-45, New
Rajinder Nagar, New
Delhi. | Secretary |
| 3. Shri B. R. Aggarwal,
725, Lakshmi Bai
Nagar, New Delhi. | Treasurer |
| 4. Shri Maharaj Kumar
Kapoor, 15-Netaji
Subhash Marg, Delhi. | Member |
| 5. Shri Bhagnal, Tondan
Furnishing House,
Multani Dhanda, Pahar
Ganj, New Delhi. | Member |

6. **Shri Kishan Chand Member Narang, Katra Subhash, Chandni Chowk, Delhi.**

(b) None during the last two years. The last meeting was held on the 9th May, 1965.

(c) In view of (b) above, the question does not arise.

SARVA PRIYA CO-OPERATIVE HOUSE BUILDING SOCIETY

434. **SHRI SURAJ PRASAD :** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question No. 73 given in the Rajya Sabha on the 30th April, 1968 and state :

(a) whether the sanction, lay out services plans of the land including that transferred from the Government Employees Sarvodaya Co-operative House Building Society allotted to the Sarva Priya Co-operative House Building Society, Delhi, have since been completed ;

(b) if so, by what time the land is likely to be allotted to the members of the Society ;

(c) if the answer to part (a) above be in the negative, what are the reasons therefor and at what stage the matter rests at present ; and

(d) what steps Government are taking or propose to take to check undue delays on the part of the Society in completing the developments and consequent allotment of the land to the members of the society ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) No Sir.

(b) Does not arise.

(c) The lay-out plan was first submitted by the society on the 16th February, 1968. A scrutiny revealed certain defects regarding alignment of 'nallah', width of a road, etc. The society was asked to remove them. The revised lay-out plan was received in the Delhi Development Authority on the 29th August, 1968. The Plan is under consideration.